

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong, 29th February, 2024

No.HCM.II/99/Pt.I/2017/Estt/25

Pursuant to judgement dated 19.05.2023

and order dated 23.11.2023 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No.643 of 2015 titled "All India Judges Association-vrs- Union of India & Ors." and in terms of Meghalaya Judicial Service (Amendment) Rules,2023 read with 'Corrigendum' No.LJ (A) 23/85/Pt.II/96, dated 25.10.2023, the designation of Judicial Officers posted in the District, Sub-divisional and Circuit Courts etc., belonging to the Meghalaya Higher Judicial Services and Meghalaya Judicial Services Cadres are re-designated accordingly as per 'Schedule-A' of the abovementioned Amendment Rules with immediate effect.

By Order,

REGISTRAR GENERAL

Memo. No.HCM.II/99/Pt.I/2017/Estt/25-A

Dated 29th February, 2024

Copy to:

1. The Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
4. The P.S to Hon'ble Mr. Justice, B.Bhattacharjee, Additional Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
5. The Secretary to the Govt. of Meghalaya, Law Department, Shillong for favour of your kind information.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of your kind information.

7. All District & Sessions Judge, Meghalaya, for favour of information and necessary action.
A copy of the said amendment Rules is enclosed herewith.
8. The Director, Meghalaya State Judicial Academy, Shillong, for favour of your kind information.
9. The Judge, all District Council Courts in the State for favour of information.
10. The Account General (A&E), Meghalaya, Shillong for favour of kind information.
11. The President/Secretary, all Bar Associations in the State for favour of kind information.
- ✓ 12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in this Registry's official website.
13. Office file.


REGISTRAR GENERAL

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